



बुलंदशहर हिंसा: मृत सुमित के पिता बोले- 18 को सीएम आवास पर करूंगा आत्मदाह

भास्कर न्यूज | बुलंदशहर

यूपी के बुलंदशहर के स्याना में गोकशी को लेकर हुए बवाल में इंस्पेक्टर सुबोध कुमार सिंह के अलावा एक युवक सुमित की भी मौत हुई थी। मामले में सुमित के पिता अमरजीत सिंह ने राष्ट्रीय मानवाधिकार आयोग को पत्र लिखकर 18 दिसंबर को मुख्यमंत्री आवास के सामने आत्मदाह करने की चेतावनी दी है। उन्होंने पूरी घटना की सीबीआई जांच की मांग भी की है। मंगलवार को सुमित की 13वीं के मौके पर पिता अमरजीत सिंह ने कहा कि उन्हें सिर्फ आश्वासन के अलावा कुछ भी नहीं मिला, उन्हें न्याय चाहिए। घटना के इतने दिन होने के बाद भी सरकार ने सिर्फ आश्वासन दिया है।



Hindu, The, Delhi

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Hashimpura case: SC admits appeals

LEGAL CORRESPONDENT

NEW DELHI

The Supreme Court has admitted the appeals of four convicts in the 1987 Hashimpura massacre case, but rejected their bail applications.

A Bench of Justices U.U. Lalit and Navin Sinha passed the order after hearing the appeals and bail applications of Samiullah, Niranjan Lal, Mahesh Prasad and Jai Pal on Tuesday. The Delhi High Court on October 31 sentenced 16 former policemen to life imprisonment for killing 42 people of a minority community in the Hashimpura area in Meerut, Uttar Pradesh. The four convicts have already surrendered.

In October, the High Court reversed the trial

court's verdict of acquittal and found the 16 former personnel of the Provincial Armed Constabulary (PAC) guilty of murder, kidnapping, criminal conspiracy and destruction of evidence under the Indian Penal Code. It termed the massacre "targeted killing" of unarmed and defenceless persons by the police.

The High Court's verdict came on appeals challenging the acquittal filed by Uttar Pradesh, the National Human Rights Commission and some private parties, including Zulfiqar Nasir, a survivor of the massacre. On March 21, 2015, the trial court here acquitted the 16 former PAC personnel saying their identification could not be established for lack of evidence.



Pioneer, Delhi

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NAQVI PATS NHRC'S BACK

The Union Minister for Minority Affairs, Mukhtar Abbas Naqvi praised the work done by the National Human Rights Commission (NHRC) to promote a culture of human rights since its inception. He was speaking at the Human Rights Day Function organised by the NHRC in New Delhi which was attended by the NHRC chairperson, Justice H L Dattu, senior officials and a large number of intellectuals from different fields. Naqvi said, "The NHRC has always played an active role in protection of human rights of the people of the country. The NHRC also organises Camp Sittings and Open Public Hearings in different state capitals at regular intervals to ensure speedy disposal of cases." He further added that it is encouraging that the NHRC has selected 28 most backward districts in the country to spread awareness about human rights in the administration and to monitor the effectiveness of the various socio-economic welfare programmes of the government.

NHRC to hear 150 cases at Kolkata open session

ANI | New Delhi [India] Last Updated at December 11, 2018 20:35 IST

The National Human Rights Council (NHRC) will hear around 150 cases at the open hearing in Kolkata being held at the West Bengal National University of Juridical Sciences on December 13 and 14.

On December 13, a total of 140 cases would be addressed by three different benches of the human rights watchdogs.

Former Chief Justice of India and NHRC chairperson H L Dattu will hear 48 cases, former Supreme Court judge Justice Pinaki Chandra Ghose will hear 54 cases and Advocate Jyotika Kalra will hear 38 cases.

On December 14, the full commission comprising all three members will hear ten most important cases at the same venue. The NHRC has decided to list 46 cases filed by the noted social activist and Supreme Court lawyer Radhakanta Tripathy.

The council has also issued notices to the Chief Secretary and other senior bureaucrats of West Bengal, calling for their personal appearance with reports to be submitted before the camp sitting

The NHRC has listed all the cases after issuing notices to the state authorities and has sought their response on various issues covering benefits of social welfare schemes, primary health, education, road and communication in rural areas, rights of vulnerable segment of society, sexual abuse, electrocution, manhole deaths and other basic human rights of the residents from various corners of the state.

A statement by the NHRC said that the open hearing is being held to consider the pending cases and to discuss important human rights issues, pertaining to the state, followed by meetings with the NGOs and the Chief Secretary, DGP and senior civil and police officers of the state.